

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 67/MP/2018**

Subject : Petition for relaxation of cut-off date of Vallur Thermal Power Station (3 x 500 MW) of NTECL

Petitioner : NTPC Tamil Nadu Energy Company Ltd.

Respondent : AP Transmission Corporation Ltd & ors.

Date of hearing : **6.3.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Ms. Poorva Saigal, Advocate, NTPC  
Ms. Ranjitha Ramachandran, Advocate, NTPC  
Shri Arun Nair, NTPC  
Shri P. Dixit, NTPC  
Ms. S.Amali, Advocate, TANGEDCO

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that works relating to SG/TG, CW system, CHP system, fire fighting system, site development, main plant and other building etc. under the original scope of work amounting to ₹386 crore have been delayed beyond the cut-off date on account of certain unavoidable factors like shortage of sand and building materials consequent to amendment to TN Minor Mineral Concession Rules, 1959, floods in Chennai during December, 2015 and cyclone Vardah during December, 2016. Accordingly, the learned counsel submitted that the prayer for extension of cut-off date of the generating station from 31.3.2018 to 31.3.2019 may be allowed.

2. The learned counsel for Respondent, TANGEDCO prayed for adjournment on the ground of non-availability of the arguing counsel in the matter. She however submitted that time may be granted to file its written submissions in the matter.

3. The Commission accepted the prayer and granted time to TANGEDCO to file its written submissions on or before **28.3.2019**. The Commission also directed the Petitioner to furnish, on affidavit, the detailed break-up of civil works and construction expenses amounting to ₹30805.66 lakh on or before **28.3.2019**.

4. Subject to the above, order in the Petition was reserved.

By order of the Commission

*Sd/-*  
(T. Rout)  
Chief (Law)

